

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 101

New IA/3578/ND/2024 in IB/364/ND/2019

IN THE MATTER OF:

M/s Jasmeet Associates	...	Applicant
Versus		
Shri Ganesh Fire Equipments Pvt .. Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/3578/ND/2024

This is an application filed by the Liquidator under Regulation 44(2) of the IBBI(LP) Regulation seeking extension of time to liquidate the Corporate Debtor. No representation on behalf of the applicant. Let this matter be posted to 05.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)